

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. ST/812 /2010 - CU[DB]

Date 25/01/2012

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S. GO TO CUSTOMER SERVICES PVT. LTD.
C-40, 1ST FLOOR, OKHLA INDUSTRIAL AREA,
PHASE-II, NEW DELHI.
M/S. GO TO CUSTOMER SERVICES PVT. LTD.

Appellant

Vs
Respondent

C.C.E. (ADJN.) NEW DELHI

I am directed to transmit herewith a certified copy of **Final order No.ST/A/83/ 2012 CU[DB]** dated 25.01.2012
passed by the Tribunal under **Section 129, (B) of the Customs Act,1962 & Financial Act 1994 relating to Service Tax**

Assistant Registrar
(Customs Appeal Branch)

Copy to :

1. Respondent

C.C.E.(ADJN.) NEW DELHI
ROOM NO. 139-A, C.R. BUILDING,
I.P. ESTATE, NEW DELHI.

2. Adv. / Consult **MR.SUDHIR MALHOTRA, ADVOCATE(NEW) CHAMBER NO.103,**
C.K. DAPHTARY LAWYER'S CHAMBERS,
SUPREME COURT OF INDIA,
BHAGWAN DASS ROAD, NEW DELHI.

3. C.D.R

4. Bar association. CESTAT. New Delhi

5. Director Publications, Customs, Excise. I.P. Estate, New Delhi

6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi-3

7. Company Law Institute of India Pvt Ltd., No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

8. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005

9. Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road,
Ahmedabad-15

10. LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Haryana)

11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road,
Vasant Kunj, New Delhi - 110070

12. Office Copy

13. Guard file

Assistant Registrar
(Customs Appeal Branch)

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL,

West Block No.2, R.K.Puram, New Delhi

COURT-I

Date of hearing/decision: 23.1.2012

Service Tax Appeal No.812 of 2010

Arising out of the Stay Order No.ST/245/11 dated 8.4.2011 passed by CESTAT, New Delhi read with Order in Appeal No.07-ST/PKJ/CCE/Adjn/2010 dated 15.3.10 passed by the Commissioner (Adjudication), Central Excise, New Delhi.

For Approval and Signature:

Hon'ble Mr. S.S. Kang, Vice President
Hon'ble Mr. Mathew John, Technical Member

1	Whether Press Reporter may be allowed to see the Order for publication as per Rule 26 of the CESTAT (Procedure) Rules, 1982?	No
2	Whether it should be released under Rule 26 of CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	No
3	Whether their Lordships wish to see the fair copy of the Order?	Seen
4	Whether Order is to be circulated to the Departmental authorities?	Yes

Go To Customer Services Pvt. Ltd. .. Appellant

Vs.

C.C.E., New Delhi Respondent

Appearance:

None for the appellant/applicant
Shri K.P. Singh A.R. for the respondent

Coram: Hon'ble Mr. S.S. Kang, Vice President
Hon'ble Mr. Mathew John, Technical Member

Final Oral Order No. ST/A/83/12-cus

Per Mr. S.S. Kang:

When the case was called, none appeared on behalf of the appellants. The Tribunal vide Stay Order dated 8.4.2011 directed the applicants to deposit an amount of Rs.90 lakhs for hearing of the

appeal in addition to the amount already deposited. Thereafter, vide Miscellaneous Order dated 28.11.2011, time to make deposit was extended by four weeks.

2. In spite of this, the appellants had not complied with the condition of stay order, therefore, the appeal is dismissed for non-compliance of Section 35F of the Central Excise Act, 1944.

(S.S. Kang)
Vice President

(Mathew John)
Technical Member

scd/